

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 350/1098/2017

Date of order : 14.11.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRATIMA CHAKRABORTY  
W/o Late Amit Chakraborty,  
Aged about 53 years,  
R/o House of Dr. Kamal Roy,  
Shantipur, Shib Mandir,  
P.O. - New Rangia,  
Dist. - Darjeeling,  
Pin - 734013, W.B.

...APPLICANT

VERSUS

1. Union of India, Service through  
The General Manager,  
N.F. Railway, Maligaon,  
Guwahati, Assam,  
Pin - 780011.
2. The Chief Personnel Officer,  
N.F. Railway, Maligaon,  
Guwahati, Assam,  
Pin - 780011.
3. The Chief Mechanical Engineer,  
N.F. Railway, Maligaon,  
Guwahati, Assam,  
Pin - 780011.
4. The Divisional Railway Manager,  
N.F. Railway,  
Katihar Division,  
Katihar,  
Bihar, Pin - 854105.
5. The Sr. Divisional Mechanical Engineer,  
Diesel Shed,  
N.F. Railway,  
Siliguri - 734005.

...RESPONDENTS.

For the applicant : Mr. B. Chatterjee, counsel

For the respondents : Ms. N. S. Alam, counsel

O R D E R (ORAL)

Ms. Manjula Das, Judicial Member

Heard Mr.B.Chatterjee, ld. Counsel appearing for the applicant and Ms.N.S.Alam, ld. Counsel appearing for the respondents.

2. This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 praying for release of the family pension in her favour as her husband died in harness while on duty s Mechanical Grade I under Sr. DME at Siliguri Junction Railway Station under Katihar Division on 3.6.2016.

3. Mr.Chatterjee fairly submitted that the grievance of the applicant will be more or less addressed if a direction is issued to the respondents to consider the representation preferred by the applicant on 22.5.2017 (Annexure A/3 to the OA) and pass appropriate orders within a specific time frame. ld. Counsel for the respondents submits that she has no objection if such prayer is allowed.

4. Accordingly without entering into the merits of the case, the OA is disposed of at the admission stage by directing the respondent No. 2, 3, 4 & 5 to consider the representation dated 22.5.2017, if any such representation has been preferred by the applicant and the same is still pending consideration and dispose it of by passing a well reasoned and speaking order within three months from the date of receipt of the copy of this order. The decision taken should be communicated to the applicant.

5. With the aforesaid observation and direction the OA is disposed of at the admission stage itself. No costs.

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

(MANJULA DAS)  
JUDICIAL MEMBER

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